

GOVERNMENT OF INDIA
MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 31st July 1984

Notification
Income-tax

No. 5917 (F.No.203/25/84-ITA.II): In continuation of this Office Notification No.3195 (F.No.203/270/80-ITA.II) dated 29-3-1981, it is hereby notified for general information that the institution mentioned below has been approved by Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (ii) of sub-section (1) of section 35 of the Income-tax Act, 1961 read with Rule 6 of the Income-tax Rules, 1962 under the category "Association" subject to the following conditions:-

- i) That the Universal Digital Communication Research Institute, New Delhi will maintain a separate account of the sums received by it for scientific research.
- ii) That the said Association will furnish annual returns of its scientific research activities to the Prescribed Authority for every financial year in such forms as may be laid down and intimated to them for this purpose by 30th April each year.
- iii) That the said Association will submit to the Prescribed Authority by 30th June each year a copy of their audited annual accounts showing their total income and expenditure and balance sheet showing its assets liabilities with a copy of each of these documents to the concerned Commissioner of Income-tax.

Institution

Universal Digital Communication Research Institute, New Delhi

This notification is effective for a period from 2-3-84 to 31-3-1987.

Sd/-

(Girish Dave)

Under Secretary to the Government of India

Copy forwarded to:-

1. All Commissioners of Income-tax (2 copies).
2. Director of Inspection (IT & Audit)/Investigation/Special Inv./RSEP/Vigilance/Intelligence/Recovery/P&PR, New Delhi.
3. Directorate of O&MS(IT), 1st floor, Alwar-E-Ghalib, Mata Sundri Lane, New Delhi.
4. The Secretary, Department of Science & Technology, Technology Bhavan, New Mehrauli Road, New Delhi, with reference to their O.M.No.1/254/80-TU-V dated 6-6-84.
5. The Joint Secretary & Legal Advisor, Ministry of Law, N. Delhi.
6. The Director, Universal Digital Communication Research Institute, 57, Katwaria Sarai, Hauz Khas, New Delhi-110016.
7. Comptroller and Auditor General of India (40 copies).
8. Bulletin section of D.I. (P&PR), New Delhi (5 copies).

Girish Dave

(Girish Dave)

Under Secretary to the Government of India

भारत के राजपत्र के भाग II खण्ड 3111 में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

नई दिल्ली, दिनांक 31 जुलाई 1984

अधिसूचना

आयकर

सं० 5917 फा० सं० 203/25/84-आ०क० नि०-II : इस कार्यालय की दिनांक 28.3.81 की अधिसूचना सं० 3195 फा० सं० 203/270/80-आ०क० नि०-II के सिलसिले में, सर्वसाधारण की जानकारी के लिए एतद्वारा अधिसूचित किया जाता है कि विहित प्राधिकारी, अर्थात् विज्ञान और प्रौद्योगिकी विभाग, नई दिल्ली ने निम्नलिखित संस्था को आयकर नियम 1962 के नियम 6 के साथ पठित आयकर अधिनियम, 1961 की धारा 35 की उपधारा 111 के खंड 111 के प्रयोजनों के लिए "संगम" प्रवर्ग के अधीन निम्नलिखित शर्तों पर अनुमोदित किया है, अर्थात् :-

1. यह कि यूनिवर्सल डिजिटल कम्युनिकेशन रिसर्च इन्स्टिट्यूट, नई दिल्ली, वैज्ञानिक अनुसंधान के लिए उसके द्वारा प्राप्त राशियों का लेखा पृथक रखेगा।
2. यह कि उक्त संगम अपने वैज्ञानिक अनुसंधान संबंधी क्रियाकलापों का वार्षिक विवरण, विहित प्राधिकारी को प्रत्येक वित्तीय वर्ष के संबंध में प्रति वर्ष 30 अप्रैल तक ऐसे प्ररूप में प्रस्तुत करेगी जो इ प्रयोजन के लिए अधिसूचित किया जाए और उसे सूचित किया जाए।
3. यह कि उक्त संगम अपनी कुल आय तथा व्यय दर्शाते हुए अपने संपरीक्षित वार्षिक लेखों की तथा अपनी परिसंपत्तियां, देनदारिर दर्शाते हुए तुलन-पत्र की एक-एक प्रति, प्रतिवर्ष, 30 जून तक विहित प्राधिकारी को प्रस्तुत करेगी तथा इन दस्तावेजों में से प्रत्येक का एक-एक प्रति संबंधित आयकर आयुक्त को भेजेगी।

संस्था

यूनिवर्सल डिजिटल कम्युनिकेशन रिसर्च इन्स्टिट्यूट, नई दिल्ली